

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 267 OF 2017

Dated: 27th October, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

GAIL India Ltd. ...Appellant(s)

Vs.

The Petroleum & Natural Gas Regulatory Board ...Respondent(s)

Counsel for the Appellant(s) : Ms. Neelima Tripathi
Ms. Vidhi Gupta

Counsel for the Respondent(s) : Ms. Sonali Malhotra
Mr. Sumit Kishore

ORDER

Admit.

Learned counsel for the respondent Board seeks four weeks' time to file the reply. He may file the same on or before 27.11.2017 after serving copy on the other side. Rejoinder, if any, may be filed within two weeks thereafter.

List the matter on **15.12.2017.**

(B.N. Talukdar)
Technical Member
mk/vg

(Justice Ranjana P. Desai)
Chairperson